(c) The following assistance has so far been provided out of the National Welfare Fund for Sportsmen: —

Name of the beneficiary	Amoun t sanctioned
	Rs.
(i) Smt. Gurch-i, n K-ur	5,000
(2) Shri Churles Borromeo	25,000
(3) Mr?. Mda Ch. hi	3,000
(4) Shri Sh;:m Sunder	5,000
(5 Shrim-ui Anila Shr.nker Gi.v-de	5,000
(6) Shri Praveen Kum r	5,000
(7) Shrimati Prema Mudaliai	5,000
(8) Shrimati Uma Sharma	5,000
(9) Shrimti Gulab Kaur Bora	5,000
(10) ShriSuchr. Singh	5,000
(11) Shri A. Mookandi	5,00(i

(d) Does not arise.

#### **Development Boards for Maharashtra**

### 1310. SHR1 S. W. DHABE: SHRIMATI RODA MISTRY:

Will t'ne Minister of HOME AFFAIRS be pleased to state:

- (a) when the recommendation of the Maharashtra Government along with the resolution passed by State Legislative on 26th July, 1984 recommending setting up of statutory development boards for Vidarbha and other areas of Maharashtra was received by his Ministry:
- (b) whether any note has been sent by the State Government giving its apprehensions about the powers of Governor under Article 371(2) of the Constitution of India; and
- (c) if so, when it was, sent and what are the details of the note?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA): (a) In August, 1984.

- (U) No. Sir.
- (c) Does not arise.

# Recommendation<sub>5</sub> of the All India Sports Council

## 1311. SHRI S. W. DHABE; SHRIMATI RODA MISTRY;

Will the PRIME MINISTER be pleased to state-

- (a) what are the recommendations made for providing play ground, stadia, swimming pool etc. in University in the National Sports Policy prepared by the All India Council of Sports;
- (b) whether these recommendations have been accepted by Government; and
- (c) if so what is the plan of implementation of these recommendations and financial assistance provided or estimated for the Seventh five year plan period?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHAN-DRA SINGH): (a) to (c) The Resolution on National Sports Policy, which was adopted by the Government of India after taking into account recommendations of the All India Council of Sports was laid on the Table of the Sabha on 21st August. 1984. It states, inter-alia that no p.> gramme of promotion of sports and physical education on a large scale can succeed unless minimum sports facilities such as play-fields etc. are provided in educational institutions, among others. For the purpose of releasing financial assistance to colleges and universities for development of physical facilities for sports like development of play-grounds, construction of gymnasia, ctc. grants-in-aid are released to the University Grants Commission' under the National Sports Organisation (NSO) Scheme, for which a provision of about Rs. 48,00 crores has been proposed for inclusion in the Seventh Five Yer-Plan. The need for providing play161

grounds, etc. in educational institutions, including universities, has been also bro-.'t'iit to the notice of the State Governments.

#### **Review of 20-Point Programme**

#### 1312. SHRI INDRADEEP SINHA: SHRI SURAJ PRASAD:

Will the PRIME MINISTER be pleased to sttate:

- (a) whether it is a fact that the Planning Commission has constituted a committee to review the implementation of 20-Point Programme;
- (b) if so, when the committee has submitted its report; and
- (c) t'n<sub>e</sub> extent to which the recommenda, tion have been implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN): (a) No, Sir.

(b) and (c) Do not arise.

# गह मंत्रालय के अधिकारियों के भुष्टाचारके

1313. श्री हक्मदेव नारायण यादव: क्या गृह मंत्र यह वताने की कृपा करेंगे कि

- (क) उनके मंत्रालय के श्रेणी I ग्रार श्रेणी II के कितने कितने अधिकारियों के विरुद्ध भष्टाचार के मामले पड़े हैं तथा ये मामले कव से
- (ख) इन मामलों के न निपटाए जाने के क्या कारण हैं ?

गृह मंत्रालय में राज्य मंत्री (श्रीमती राम दलारी सिन्हा): (क) ग्रीर (ख) वर्ग 'क' के 9 म्रधिकारियों ग्रीर वर्ग "ख" के 5 ग्रधिकारियों के विरुद्ध सर्विधित ग्रनुशासनात्मक मामले लम्बित नीचे दिए गए वर्षों में दोषी

	ारियों गए:	के वि	रुद्ध ग्रारं	ोप पत्न	प्रस्तुत
		धिका	रयों की सं	ख्या	वर्ष
2					1978
2	4,	4			1982
3					1983
1					1984
वगं "।	ख''				
1		. •			1978
1					1981
1					1982
1		٠			1983
1	* * *	•			1985

वर्ग 'क' के एक श्रधिकारी के विरुद्ध प्रस्तृत भ्रारोप पत करने की कारवाई की जारही

ये मामले जांच/कार्रवाई में हैं। 5 मामले ग्रधिकारियों के पास हैं, 2 मामले सलाह के लिए केन्द्रीय सतर्कता श्रायोग के पास हैं, एक सामला त्यायालय के त्रादेश के कारण है और शेष अनुशासन रुका हुआ प्राधिकारियों केपास हैं।

पुनर्वास विभाग के बारे में एकल की जारही है और सदन के पटल पर रख दी जाएगी।

Setting up of Atomic Plant in 1314.. SHRI INDRADEEP SINHA: SHRI SURAJ PRASAD;

Will the PRIME MINISTER be plea-sed to

- (a) whether there is any proposal under Government's consideration to set up an atomic plant in Bihar; and
- (b) if so, where the plant is likely to be located and by when it is likely to bs set up?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECH NOLOGY AND IN THE DEPART MENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE ELECTRONICS (SHRI **SHIVRAJ** PATIL), (a) and (b) The report oi t'ne